

National Company Law Tribunal

Allahabad Bench

CP NO. 106/ND/2012

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE COMPANY: Smt. Poonam Gupta v/s Jananamandal Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 397/398 of the Companies Act of 1956.

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-------------------|--------------------|-----------------------|------------------|
| 1. | Ashish Kr. Sriv. | Adv | Petitioner | APR |
| 2. | Nidhi Singh | Adv. | Respondent | |
| | Dr. Pawan Jaiswal | PCMA | do. | |

CP No.106/ND/2012

Sh. Ashish Kumar Srivastava, Advocate for the petitioner. Sh. Pawan Jaiswal, PCMA along with Advocate, Nidhi Singh, for the respondent.

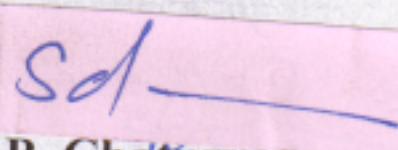
Today, the case is fixed for the report of the Chartered Accountant, which is submitted to this court by his letter dated 21.12.2017 received on 26.12.2017.

The Registry of this Tribunal is further directed to provide a copy of the report of Chartered Accountant / Report of the Advocate Commissioner and inspection report of the office of Regional Director, Ministry of Corporate Affairs to the counsel for both the parties, so as to enable them to offer their comments/ objection, if any, thereto. Both the parties are expected to offer their comments/ objection, if any, on such report from receipt of a copy of it preferably within a week and to exchange with each other.

The matter be listed on 8th Feb.2018.

Date: 09/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)